

IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH

CWP No. 19062 of 2020 (O&M)

Date of decision:-11.11.2020

Chandigarh Cracker Dealers Association .....Petitioner  
Versus  
Adviser to the Administrator, U.T. and another ...Respondents

**CORAM: HON'BLE MR. JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN PALLI, JUDGE.**

Present:- Mr. Berjeshwar Singh Jaswal, Advocate, for the petitioner.  
Mr. Pankaj Jain, Sr. Standing Counsel with  
Mr. Jaiveer Chandel, Addl. Standing Counsel for U.T. Chandigarh.  
(The aforesaid presence is being recorded through video conferencing since the  
proceedings are being conducted in virtual Court).

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**RAVI SHANKER JHA, C.J. (ORAL)**

This petition has been filed by the petitioner for quashing the order dated 06.11.2020 passed by respondent No.1 whereby complete ban on sale or use of crackers of any kind throughout the Union Territory, Chandigarh has been imposed.

Learned counsel for the petitioner submits that after filing of the present petition, the petitioner association has filed a representation before the respondent-authorities on the strength of the order passed by the National Green Tribunal, Principal Bench, New Delhi, on 09.11.2020. He submits that though such a representation is filed with the respondent authorities but no decision thereon has been taken as yet.

Mr. Jain, learned Senior Standing Counsel appearing for the respondents submits that the respondent-authorities shall consider and take a decision on the aforesaid representation of the petitioner keeping in mind the order passed by the National Green Tribunal, Principal Bench, New Delhi forthwith within two days.

In view of the aforesaid statement made by learned Senior Standing Counsel for the respondents, the petition stands disposed of.

It is made clear that this Court has not expressed any opinion on the merits of the case and therefore, the respondent-authorities would be at liberty to examine the matter keeping all facts and facets into consideration and thereafter accept or reject the same in accordance with law.

(RAVI SHANKER JHA)  
CHIEF JUSTICE

(ARUN PALLI)  
JUDGE

11.11.2020  
ravinder

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No